

Project to the Government of Gujarat by other party States has been discussed in the meetings of Narmada Control Authority and Sardar Sarover Construction Advisory Committee and the state have been appraised of the need for immediate settlement of outstanding dues to the Government of Gujarat. This issue has also been considered by the Review Committee for Narmada Control Authority in its meeting of 6.2.93 and it has been resolved that undisputed shares should be settled fully by the party States before March, 1993, even partially. The States with dues have also agreed to decide the issue through bilateral meetings with Gujarat.

Ayodhya Riots

1645. SHRISHANTARAMPOTDUKHE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether action has been taken on the FIRs filed against the accused of the Ayodhya riots;

(b) if so, the details thereof; and

(c) the steps taken to rehabilitate the riot hit victims?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIP.M. SAYEED): (a) Yes Sir.

(b) According to the information furnished by the State Government, 373 cases were registered and 58 persons were arrested. In 14 cases, chargesheets have been filed in the courts. In 299 cases, final reports have been submitted and the remaining 60 cases are still under investigation.

(c) An amount of Rs. 32 lakhs was paid to the next of kin of persons killed, Rs. 3,600/- to those who received injuries and Rs. 22,54,600/- to those who lost their property. Besides this, 54 quintals of foodgrains and

685 blankets were supplied to the riot-affected persons.

[Translation]

Kidnapping of Hotel Workers in Himachal Pradesh

1646. SHRI PANKAJ CHOWDHRY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Himachal Pradesh Hotel and Restaurant Association has alleged that striking workers of hotels in Shimla have kidnapped some workers;

(b) if so, whether the Association has requested to take stern action against the kidnappers;

(c) if so, whether the Government have taken any action in this regard;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIP.M. SAYEED): (a) FIRs have been filed regarding two workers alleged to have been kidnapped by striking of hotels /restaurants in Shimla.

(b) The Association filed a Writ in Court and obtained an injunction, restraining the workers from approaching within 50 meters of the hotel entrance, from preventing access to workers, tourists, visitors and proprietors and from raising slogans in the area declared out of bounds for striking workers.

(c) and (d). Yes, Sir. The Government has taken steps to implement the Court orders. 21 cases, including the two cases mentioned above, have been registered against the striking workers of the hotels in

Shimla. In addition, 4 teams, each, comprising an Executive Magistrate, six police officials and two members of the Hotel Association, are patrolling different areas of the town to prevent striking workers from harassing the tourists. Efforts are also continuing for an amicable settlement of the dispute.

(e) Does not arise.

Cancellation of LPG Agencies in MP

1647. SHRIVISHWESHWAR BHAGAT:
SHRI KHELAN RAM JANGDE:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the number of LPG agencies and petrol retail outlets in Madhya Pradesh of which distributorship has been cancelled during 1992-93;

(b) the reasons for the cancellation;

(c) whether the complaints of mal-practices are being received even after the cancellation; and

(d) if so, the reaction of the Government thereto?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) and (b). Distributorship of one retail outlet has been cancelled in Madhya Pradesh during 1992-93 due to a dispute amongst the partners.

(c) No, Sir.

(d) Does not arise.

Seizure of Arms and Ammunition

1648. SHRI HARISINH CHAVDA: Will

the Minister of HOME AFFAIRS be pleased to state:

(a) whether arms and ammunition smuggled from Pakistan have recently been seized at the Banaskantha border in Gujarat;

(b) if so, the details thereof; and

(c) the measures taken by the Government to stop such illegal tendency?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT): (a) and (b). yes, Sir. Seven offences have been registered in Banaskantha District of Gujarat in connection with smuggling of arms and ammunition from Pakistan. Besides a large quantity of ammunition and explosives, 4 AK series of rifles and 52 pistols/revolvers, all foreign made, were also recovered from the accused.

(c) Government have initiated all necessary and appropriate steps to check smuggling of arms and ammunition, including strengthening and deployment of para-military forces, their intensified patrolling and issue of sophisticated border surveillance equipments. Gearing up of State intelligence net work and close coordination between various agencies, opening of new check posts and coordinating of surprise checks, monitoring the activities of anti-social and anti-national elements are some of the other steps being taken by the State Government.

[English]

Milk Products

1649. SHRI RAM KAPSE: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Shrikhand and Chakka Prepared by traditional methods does not con-